

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order: 26.4.2018

Appeal No. ST/50065/2018-SM

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-332-17-18 dated 16.10.2017 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Bhopal)

Som Distilleries (P) Ltd.

Appellant

Vs.

CCE, Bhopal

Respondent

Appearance

None

- for the appellant

Shri K. Poddar, D.R.

- for the respondent

CORAM: Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Final Order No. 51659/2018

Per Ms. Archana Wadhwa:

On matter being called neither anybody appeared nor is there any request for adjournment. I note that the matter has come up on record on umpteen number of dates and the appellant was either unrepresented or sought adjournment and the matter was being adjourned repeatedly in the interest of justice.

2. From the above, I conclude that the appellant is not interested in pursuing their appeal. Accordingly, I dismiss the same for non-

prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for their non-appearance.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

RM